

of us have given notices. We have given notice regarding the closure of the DCM factory.

MR. DEPUTY SPEAKER : Permission has not been given to close down. There is no point in giving notice. No use raising this matter now. Please sit down.

SHRI LALIT MAKEN : It is important.

MR. DEPUTY SPEAKER : They have not been permitted to close down. DCM is not permitted to close down.

SHRI LALIT MAKEN : It is an important matter. That is not the only matter. Calling attention should be allowed.

MR. DEPUTY SPEAKER : No calling attention. That is enough. If anybody comes to my chamber, I will discuss with him.

SHRI LALIT MAKEN : The management is going to the court. They are going to do it.

MR. DEPUTY SPEAKER : We cannot stop them.

(Interruptions)

MR. DEPUTY SPEAKER : Calling Attention. Mr. S. Jaipal Reddy.

(Interruptions)

SHRI LALIT MAKEN : No doubt, the Delhi Administration is not giving them permission to close down. But the matter is not over there.

MR. DEPUTY SPEAKER : I will look into it. You sit down.

[Translation]

SHRIMATI SUNDERWATI NAVAL PRABHAKAR (Karol Bagh) : Sir, I would like to draw your attention to the mill in my constituency of Karol Bagh. What would be the fate of the 20,000 to 25,000 workers who are working in it ? *(Interruptions)*

12.10 hrs.

MENTAL HEALTH BILL

[English]

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRIMATI MOHISINA KIDWAI) : I beg to move :

“That this House do concur in the recommendation of Rajya Sabha that the House do join in the Joint Committee of the House on the Bill to consolidate and amend the law relating to the treatment and care of mentally ill persons, to make better provision with respect to their property and affairs and for matters connected therewith or incidental thereto made in the motion adopted by Rajya Sabha at its sitting held on the 22nd March, 1985 and communicated to this House on the 25th March, 1985 and to resolve that the following 20 members of Lok Sabha be nominated to serve on the said Joint Committee, namely :

1. Shri Pratapsinh Baghel
2. Shri Keyur Bhushan
3. Shri Narayan Choubey
4. Shri H. N. Nanje Gowda
5. Shri Seth Hembrom
6. Shri Lala Ram Ken
7. Ch. Rahim Khan
8. Shrimati Kesharbai Kshirsagar
9. Shri U. H. Patel
10. Shri K. Pradhani
11. Dr. V. Rajeshwaran
12. Shri Prabhu Lal Rawat
13. Shri D. N. Reddy
14. Shri Ajit Kumar Saha
15. Shrimati Kishori Sinha
16. Shri S. Thangaraju
17. Dr. Chandra Shekhar Tripathi
18. Dr. V. Venkatesh

19. Dr. Golam Yazdani

20. Shrimati Mohsina Kidwai

MR. DEPUTY SPEAKER : The question is :

"That this House do concur in the recommendation of Rajya Sabha that the House do join in the Joint Committee of the Houses on the Bill to consolidate and amend the law relating to the treatment and care of mentally ill persons, to make better provision with respect to their property and affairs and for matters connected therewith or incidental thereto made in the motion adopted by Rajya Sabha at its sitting held on the 22nd March, 1985 and communicated to this House on the 25th March, 1985 and do resolve that the following 20 members of Lok Sabha be nominated to serve on the said Joint Committee, namely :

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The motion was adopted.

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CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

[English]

Situation arising out of reported decision of Government of India to invite fresh global tenders for Hazira-Bijapur-Jagdishpur gas pipeline project on turnkey basis

SHRI S. JAIPAL REDDY (Mehbubnagar) : I call the attention of the Minister of Petroleum to the following matter of urgent public importance and request that he may make a statement thereon :

"The reported decision of the Government of India to invite fresh global tenders for the Hazira-Bijapur-Jagdishpur gas pipeline project on a turnkey basis in supersession of the earlier decision to entrust the project to the Gas Authority of India and Engineers India Limited and the steps taken by the Government in regard thereto."

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM (SHRI NAWAL KISHORE SHARMA) : The manner of implementation of the gas pipeline project has been engaging the attention of Government. It has been decided that line pipes should be procured separately on the basis of tenders already invited, and other components of the project would be entrusted to one agency on the basis of competitive tenders which will be invited shortly. In this approach, there will be single point responsibility for project execution, coordination and commissioning of pipeline.

2. Adoption of this approach has become necessary because of several factors. Most importantly,

for the first time, a long distance cross-country high pressure gas pipeline is going to be constructed;

and for its integrated implementation of all sections, it is desirable to place responsibility for construction, coordination and commissioning on a single agency, instead of having too many.